

National Company Law Tribunal

Allahabad Bench

CP NO. 80/ND/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE COMPANY: Sahajan Ashiyana Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies Act of 1956

Sl. NO.	Name	Designation	Representation	Signature
1.	MR. ARUN SAXENA	ADV	Petitioner	Nalini
2.	MS. NALINI	ADV		
3.	Jahangir Haide	Adv.	Counsel for Resp. 4.	
4.	Manu Khare	Adv		
5.	Diptiman Singh	Adv	Counsel for Resp 2,3,5,6 & 7	AP/Dr.

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Sh. Arun Saxena alongwith Ms. Nalini, Advocates for the petitioner. Sh. Manu Khare, Advocate alongwith counsel Sh. Jahangir Haider for respondent no.4.

The petitioner counsel files another application no.104/2017 seeking for amendments in the petition as well as in the previous application by alleging some breach of this Court's direction has been committed by the respondents. The respondents are at liberty to file reply to such amendment application.

Further, this Court is constrained to express displeasure on being adopted by the respondent no.4 to follow this Tribunal's direction in its true purport to produce the record of the company for the purpose of inspection as per Court's order dated 8th May, 2017. Today, also the counsel appearing for respondent no.4 raise some question on the eligibility and authority of the respondents for making inspection of such requisite documents. Hence, it is made clear, that the documents were required to be produced in the registry of this Tribunal. Such direction is not fully complied with, which is a matter of concern. Therefore, the Court may take serious view, a final opportunity is granted to the respondents specifically respondent no.4 to produce all relevant statutory record as being maintained (under the provision of the Companies Act) and its possession of the respondent company and respondent no.4 to the registry of this Tribunal by two weeks, if the respondent is having some reservation for making exhibit or showing to such record to the petitioner, then they are at liberty to file a formal objection to this Court, which will be decided after hearing the counsel for both the parties.

The matter be listed on 14th December, 2017.

Dated:21.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

H.P. Chaturvedi,
Member (Judicial)